

CENTRAL ADMINISTRATIVE TRIBUNAL

ALLAHABAD BENCH

THIS THE 28TH DAY OF JULY, 2004

Original Application No.767 of 2004

CORAM:

HON.MR.JUSTICE S.R.SINGH,V.C.

Km.Sonia, daughter of Late Lalji
Resident of Mohalla Subhash Nagar
Near Over Head Tank, P.O.
Kashipur, district Udhampur
Nagar, Uttaranchal.

.. Applicant

(By Adv: Shri U.N.Bhardwaj)

Versus

1. Union of India
through General Manager
North Eastern Railway,
Gorakhpur.
2. The Divisional Rail Manager(P)
North Eastern Railway,
Izat Nagar Division,P.O.
Izat Nagar, district Bareilly(UP)
3. Smt. Anu, w/o Shri Munish Kumar
4. Vikki, S/o Munish Kumar, minor
through natural guardian and
mother Smt.Anu, both resident
of House No.65/20(Near Cloth Mill)
Gali No.3, Badarpur, Haryana.

.. Respondents

(By Adv: Shri K.P.Singh)

O R D E R(Oral)

JUSTICE S.R.SINGH,V.C.

Heard Shri U.N.Bhardwaj learned counsel for the
applicant and Shri Vinod Kumar,holding brief of Shri
K.P.Singh counsel for respondents. I have also perused
the pleadings.

[Signature]

One Lalji who was employed under the respondents died in harness on 24.10.03. The applicant staked her claim for family pension and other benefits payable to the family on the death of the deceased claiming herself to be the daughter of the deceased employee. Smt. Anu, party respondent no. 3 also staked her claim in respect thereof claiming herself to be the widow of the deceased. By impugned letter dated 27.5.04 both the parties have been directed to obtain succession certificate so as to enable the authority to make payment of the dues and family pension with a clear stipulation that no payment should be made except on the basis of succession certificate. The Tribunal, in my opinion, is not empowered to issue or grant any succession certificate. In the circumstances, therefore, no ground is made out for entertaining this original application. The same is accordingly rejected at the admission stage.


VICE CHAIRMAN

Dated: 28.7.04

Uv/